HARYANA VIDHAN SABHA

REPORT

OF

THE RULES COMMITTEE

OF

TENTH VIDHAN SABHA

(2002-2003)



HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH—160 001

FEBRUARY, 2003

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COMPOSITION OF THE RULES COMMITTEE

1.	Shri Satbir Singh Kadian, Speaker	Ex-offica Chairperson
2.	Shri Krishan Pal Gujar, MLA	Member
3.	Rao Inderjit Singh, MLA	Member
4.	Dr. Raghuvir Singh Kadian, MLA	Member
5.	Shri Bhagi Ram, MLA	Member
6.	Shri Shashi Ranjan Parmar, MLA	Member
7.	Shri Ranbir Singh, MLA	Member
8.	Shri Ramesh Rana, MLA	Member

The Committee was constituted vide Haryana Vidhan Sabha Secretariat Notification No. HVS-LA-66/2002/20, dated 3rd April, 2002.

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INTRODUCTION

1. I, the Chairperson of the Rules Committee, having been authorised by the Committee in this behalf to lay on the Table of the House the Report of the Rules Committee containing the recommendations of the Committee regarding amendments in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under rule 234 *ibid*.

2. The Rules Committee was nominated by the Speaker, Haryana Vidhan Sabha, under Rule 232 of the Rule of Procedure and notified by the Haryana Vidhan Sabha Secretariat, *vide* notification No. HVS-LA-66/2002/20, dated 3rd April, 2002.

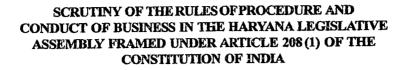
3. The Committee held 6 meetings and a brief record of the proceedings of the meetings have been kept in the Haryana Vidhan Sabha Secretariat.

4. The Committee finalised its report in the meeting held on 24th February, 2003.

CHANDIGARH: The 24th February, 2003

SATBIR SINGH KADIAN Chairperson.

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The Committee scrutinised the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly framed under Article 208 (1) of the Constitution of India and made the following observations/recommendations thereon :---

Rule 30

The Committee recommended that the words "Schedule I" in the fourth line of Sub-rule(3) of Rule 30 be substituted as "Schedule-I".

Rule 41

The Committee recommends that Rule 41 be substituted as follows :----

"A member who desires to give notice of questions shall do so by giving 15 clear days notice."

Rule 46

The Committee recommends that the word "satisy" in the second line of Rule 46 be substituted as "satisfy".

Sub-rule (1) of Rule 46

The Committee recommends that the word "reponsible" in the last line of Sub-rule (I) of Rule 46 be substituted as "responsible".

Sub-rule(2) of Rule 46

The Committee recommends that the word "ask" appearing in the first line of Sub-rule (2) of Rule 46 the word "seek" be substituted.

Sub-rule(8) of Rule 46

The Committee recommends that the word "hypothatical" in the third line of Sub-rule (8) of Rule 46 be substituted as "hypothetical".

Sub-rule(19) of Rule 46

The Committee recommends that the word "reponsible" in the third line of Sub-rule (19) of Rule 46 be substituted as "responsible".

Rule 48

The Committee recommends that the following proviso be added under Rule 48:---

"Provided that the Speaker may, if he thinks fit, call upon the member who has given notice of a question for oral answer to state in brief his reasons for desiring an oral answer and, after considering the same, may direct that the question be included in the list of questions for written answer:"

Rule 50

The Committee recommends that in proviso to Rule 50, for the words "question hour" the words "questions hour", be substituted.

Rule 54

The Committee recommends that in line 3 of Sub-rule 54(1) between the words "of" and "opinion" the word "the" be inserted.

The Committee also recommends that in line 2 of Sub-rule 54(2) between the words "on" and "day" the word "a" be inserted.

Rule 56

The Committee recommends that in the second line of Rule 56, for the word "on", the word "of", be substituted.

Rule 57

The Committee recommends that in the first proviso to Sub-rule (2) of Rule 57 for the word "questions" the word "question", be substitued.

Sub Para (1) (B) of rule 58 (1)

The Commuttee recommends that the spelling of the word "sahba" in the sixth line of sub para (1)(B) of Rule 58 (1) be corrected as "Sabha".

Explanation to Sub-rule (2) of rule 58 (1)

The Committee recommends that the first alphabet of word "session" in the first line of explanation to sub-rule (2) of Rule 58 be made capital.

Sub-rule (3) of rule 58 (1)

The Committee recommends the spelling of the word "Bulletine" in the third line of sub-rule (3) of Rule 58 be corrected as "Bulletin".

Marginal Heading of Rule 60

The Committee recommends that the first alphabet of "Member" in the marginal heading of Rule 60 be made small.

The Committee recommends that the word "forwarded" in the fourth line and the word "Elections Commissioner" in the fifth line of Sub-rule (3) of Rule 60 be substituted as "forward" and "Election Commission" respectively.

Rule 67

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The Committee observed that in Sub-rule (2) of Rule 67, the spelling of the word "explanatory" is wrong and desired that it be corrected.

Rule 68 (iii)

The Committee observed in Rule 68 (iii), the spelling of the word "occurrence" is wrong and desired that it be corrected.

Rule 73

The Committee desired that in proviso to Rule 73A, the word "further" be deleted.

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The Committee recommends inclusion of certain other Public Undertakings in Schedule IV, that in the list of Public Undertakings mentioned in Schedule IV, after Sr. No. 40 add the following :----

- 41. Haryana State Cooperative Apex Bank Ltd.
- 42. Haryana State Cooperative Agriculture Dev. Bank Ltd.
- 43. Haryana State Cooperative Housing Fed. Ltd.
- 44. Haryana State Industrial Cooperative Fed. Ltd.
- 45. Haryana State Cooperative Labour & Construction Fed. Ltd.
- 46. Haryana State Fed. of Cooperative Sugar Mills Ltd.
- 47. Haryana Dairy Development Cooperative Fed. Ltd.

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- 48. Haryana State Cooperative Supply & Marketing Fed. Ltd. (HAFED).
- 49. Haryana State Fed. of Consumers Cooperative Wholesale Stores Ltd. (Confed).

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